

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A No. 1021 of 2021

1. Md. Hasnain

2. Md. Abhilesh @ Md. Abhulaish @ Md. Abulaish Petitioner(s).

Versus

1. State of Jharkhand

2. Sarvesh Kumar Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Sumit Prakash, Advocate

FOR THE STATE : Mr. Shekhar Sinha, APP

03/26.03.2021

Heard learned counsel for the parties.

The petitioners are apprehending, their arrest for the offences under Sections 457/380 & 511 IPC.

Earlier on 03.01.2018 the prayer for anticipatory bail of the petitioners was rejected. Even after lapse of nearly three years petitioners did not surrender rather filed another anticipatory bail application. This clearly suggests that petitioners have got no regard of law. Once an anticipatory bail was rejected on merit, the petitioners have to surrender before the court below. Without surrendering they have filed this anticipatory bail application.

Considering the aforesaid fact, I am not inclined to grant privilege of anticipatory bail to the petitioners. Accordingly anticipatory bail of the petitioners in connection with Giridih (M) P.S. Case No. 243 of 2017, corresponding to G.R. No. 1945 of 2017, pending in the court of SDJM, Giridih stands rejected.

Superintendent of Police, Giridih is directed to ensure that petitioners be apprehended and produced before the Court below.

(ANANDA SEN , J)